

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCHO.A.No.250/2007Monday the 16th day of April, 2007**CORAM:****HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

- 1 Mr.K.P.Maviya,Driver, Gr.II,
Lakshadweep Harbour Works,Kavarathi,
res. at Kilathiruvathapura,Agathi Island,
U.T. of Lakshadweep.
- 2 C.G.Abdul Kayyoom,
Junior Engineer,
Lakshadweep Harbour Works,
Kavarathi,
res. at Chemmangath House,
Kalpani Island, Lakshadweep.
- 3 A.K.Aboobacker,
Work Assistant, L.H.W.,Kavarathi,
res. at Avulakudiyappada House,
Kavaratti Island, Lakshadweep.
- 4 T.Abdul Rahiman,
Work Assistant, L.H.W.,Kavaratti,
res. at Kavuppada, Agathi. Applicants

By Advocate Mr.T.M.Kochunni

V/s.

- 1 The Union of India,
represented by Secretary
Ministry of Shipping, New Delhi.
- 2 Under Secretary to
Government of India,
Ministry of Finance,
Department of Expenditure,
New Delhi.
- 3 The Chief Engineer & Administrator,
Andaman Lakshadweep Harbour Works,
Port Blair, 74401.
- 4 The Deputy Chief Engineer,
Lakshadweep Harbour Works,
Kavarathi. Respondents

By Advocate Mr.TPM Ibrahim Khan SCGSC

This Original Application having been heard on 16th April, 2007, the Tribunal delivered the following:-

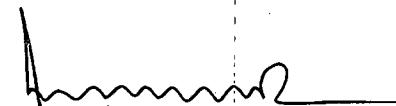
O R D E R

Hon'ble Mr. George Paracken, Judicial Member

The applicants are working under the 3rd and 4th respondents. They have submitted that they are entitled to get the Annual Special Duty Allowance (ASDA for short) from August 1999. They have, therefore, sought a direction to respondents to continue to pay the Special Duty Allowance. They have also submitted that their case is fully covered by a common judgment of this Tribunal dated 17/1/2007 in OA Nos.715/2006 and 808/2006. In the said order, this Tribunal has allowed the prayers of the applicants therein and directed the respondents to continue to pay the ASDA to them and also the arrears.

2 The applicants had made representations at Annexure A-7 to A-10 but the respondents have not so far responded to them. The respondents are therefore, directed to examine the representations made by the applicants in the light of the aforesaid order of this Tribunal dated 17/1/2007 and convey the decision to them by a speaking and reasoned order within two months from the date of receipt of this order.

3 OA is disposed of with the above directions. There shall be no order as to costs.


GEORGE PARACKEN
JUDICIAL MEMBER

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